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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

C.P. NO. 36/1996  
in  
O.A. NO. 822/1991

New Delhi this the 20th day of February, 1996.

HON'BLE SHRI JUSTICE P. K. SHYAMSUNDAR, ACT. CHAIRMAN  
HON'BLE SHRI K. MUTHUKUMAR, MEMBER (A)

1. Deepak Kamboj S/O D.P.Kamboj,  
R/O 2461-B, Basti Punjabian,  
Subzi Mandi,  
Delhi.
2. Vimal Kumar S/O Bal Kishan,  
R/O 43, Maitri Apartment,  
A-3, Paschim Vihar,  
New Delhi.  
in  
Suresh Sharma & Ors.      ... Petitioners

( By Shri T. C. Aggarwal, Advocate )

-Versus-

Shri S. K. Kapoor,  
The Director General,  
All India Radio,  
Parliament Street,  
New Delhi - 110001.      ... Respondent

ORDER (ORAL)

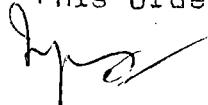
Shri Justice P. K. Shyamsundar —

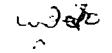
We have heard the learned counsel for the petitioners, in this contempt petition the petitioners seek action under contempt jurisdiction for not considering their cases for regularisation as Casual Artists. They say that such a right flows from two orders made by this Tribunal, one in O.A. No. 822/91 disposed of on 18.9.1992 and the other in M.A. Nos. 623 and 624/95 disposed of on 24.5.1995 arising out of the same O.A. We see from these two orders there were directions to the respondents to formulate a Scheme for absorbing the Casual Artists and thereafter consider the claim of the applicants for such absorption. It is seen from the order in M.A.s 623 & 624/95 that the Department had framed a Scheme

although a little belatedly and that Scheme was placed on record. Now all that the Department has to do is to consider the cases of the petitioners for absorption in terms of that Scheme and thereby comply with the direction of the Tribunal in O.A. 822/91 referred to supra. The grievance is that nothing has been done pursuant to the direction of the Tribunal as aforesaid although much water has flown under the bridge eversince. We are not aware of the reasons why the direction for regularising the petitioners' services in accordance with the Scheme has not been complied with so far, and we go by the statement made at the Bar telling that even on this date there is no order complying with that portion of the direction of the Tribunal in the original proceedings.

2. Be that as it may, all that we can do in the present contempt petition is to give a further direction to the Department to consider the claim of the petitioners for regularisation in terms of the above Scheme and pass appropriate orders in the matter for which purpose the respondent is granted three months' time from the date of receipt of a copy of this order.

3. This order disposes of the contempt petition.

  
( K. Muthukumar )  
Member (A)

  
( P. K. Shyamsundar )  
Acting Chairman

/as/